

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.NO. 167 of 2016 &  
IA NO. 352 OF 2016**

**Dated : 4<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Punjab Energy Development Agency (PEDA) ..... Appellant (s)  
Versus**

**Punjab State Electricity Regulatory Commission  
& Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Aditya Grover

**ORDER**

Issue notice on the appeal as well as on the I.A. No. 352 of 2016 (Application for stay) to the respondents returnable on 03.08.2016. Dasti, in addition, is permitted.

The appellant will be at liberty to inform the State Commission that notice has been issued by this Tribunal in the appeal as well as in the stay application.

List the matter on **03.08.2016**.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**